

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1533/2019

Dated Wednesday, the 4th day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G.Gejalakshmi,

GDS BPM, Karukkangudi BO a/w Thirunallar SO 609607,

Nagapattinam Postal Division.

....Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs

Union of India rep by,

1.Chief Postmaster General,

Tamilnadu Circle,

Chennai 600002.

2.Postmaster General,

Central Region,

Tiruchirapalli 620001.

3.Superintendent of Post Offices,

Nagapattinam Postal Division,

Nagapattinam 611001.

....Respondents

By Advocate Mr. R. S. Krishnaswamy

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the impugned proceedings no. REP/2-Misc/2019 dated 04.11.2019 issued by the first respondent and quash the same as arbitrary and illegal and direct the respondents to appoint the applicant as Postal Assistant under 'UR' category in Nagapattinam Postal Division based on her merit position released by the first respondent in respect of the DR Examination for GDS to PAs/SAs for the unfilled vacancies of departmental quota of the years 2013 and 2014 along with all consequential benefits and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing today, learned counsel for applicant submits that the applicant is qualified for appointment under UR category and the respondents are not issuing orders of appointment since one M.Bavithira had filed a OA 77/2017 and she was permitted to attend skill test(Paper-II). She belongs to SC category and she got marks which is sufficient to consider in SC category post only.
3. The counsel for the applicant would submit that since the applicant in OA 77/2017 has not got the minimum cut off marks in Paper-I she cannot compete in the UR category. So he prays that necessary orders may be passed to appoint the applicant who had come up in merit list in UR category. Counsel for the respondents Mr.R.S.Krishnaswamy represented.

4. In view of the limited submission made the competent authority is directed to appoint the applicant in the vacancy of Postal Assistant in the Nagapattinam Division, if she is otherwise qualified.

5. The competent authority is also directed to mention that the appointment given to the applicant will be subject to outcome of OA 77/2017.

6. OA is disposed of accordingly.

**(T.JACOB)
MEMBER (A)**

04.12.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**